

FORM A
PUBLIC ANNOUNCEMENT
*[Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016]*

**FOR THE ATTENTION OF THE CREDITORS OF
JHARKHAND MEGA FOOD PARK PRIVATE LIMITED**

RELEVANT PARTICULARS		
1	Name of Corporate Debtor	Jharkhand Mega Food Park Private Limited
2	Date of Incorporation of Corporate Debtor	15.01.2009
3	Authority under which Corporate Debtor is Incorporated / Registered	Registrar of Companies, Jharkhand, Ministry of Corporate Affairs
4	Corporate Identity Number of Corporate Debtor	U15132JH2009PTC002802
5	Address of the Registered Office and Principal Office (if any) of Corporate Debtor	Plot No. 1596, Road No. 7, Hawai Nagar, Muaza - Hinoo, P.S. Jagannathpur, Ranchi, Jharkhand-834003
6	Insolvency commencement date in respect of Corporate Debtor	10.01.2020 (as per order of NCLT, Kolkata, C.P.(I.B.) No. 1231/KB/2019 dated 10.01.2020; order uploaded on NCLT website on 13.01.2020)
7	Estimated date of closure of insolvency resolution process	07.07.2020 (180 days from the Insolvency Commencement Date)
8	Name and registration number of the Insolvency Professional acting as interim resolution professional	Name: Niraj Agrawal Registration No. : IBBI/IPA-001/IP-P00130/2017-2018/10272
9	Address and e-mail of the interim resolution professional, as registered with the Board	Registered Address: C/o M/s H.K. Agrawal & Co. 125, Netaji Subhas Road, 5 th Floor, Room No. 52, Kolkata - 700001, West Bengal Registered Email id: niraj@execonservices.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	Correspondence Address: Apex Insolvency Professionals LLP Central Plaza, 41 B. B. Ganguly Street, 5th Floor, Room No. 5A, Kolkata-700012 Email id: jmfp.cirp@gmail.com
11	Last date for submission of claims	27.01.2020 #
12	Class of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name of the Class (es) – NIL
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14	a) Relevant Forms and b) Details of Authorised Representatives are available at :	(a) Web Link : https://www.ibbi.gov.in/home/downloads (b) Not Applicable



Notice is hereby given that the Hon'ble National Company Law Tribunal, Kolkata Bench, Kolkata has ordered the commencement of a corporate insolvency resolution process of the **Jharkhand Mega Food Park Private Limited** on 10.01.2020.

The creditors of **Jharkhand Mega Food Park Private Limited** are hereby called upon to submit their claims with proof on or before **27.01.2020** to the interim resolution professional at the address mentioned against entry No. 10.

NCLT order was uploaded on the NCLT website on 13.01.2020. Accordingly, time for submission of claims has been considered as 14 days from 13.01.2020.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date : 15.01.2020
Place : Kolkata



Niraj Agrawal
Interim Resolution Professional

IBBI Regn. No. : IBBI/IPA-001/IP-P00130/2017-2018/10272

